

State Vs. Rashid & ors.  
State Vs. Deepak Chaurasiya

Present Shri R.K. Asiwai Public Prosecutor for the State assisted by  
Inspector/SHO Parveen Kumar in person  
Shri Dharmendra Kumar Mishra Advocate and Shri Somitra Kumar  
Advocate Senior Counsels assisted by Shri Ved Parkash Mangla  
Advocate and local counsel Shri Neeraj Deshwal Advocate for the  
complainant  
Complainant Sanjay Kumar Ganpat Bhai Patel in person  
Accused Sunil Dutt on bail  
Accused Lalit Singh absent  
Accused Ajit Anjum on bail represented by Shri Anil Kumar Kain Advocate  
Accused Rashid, Chitra Tirpathi and Abhinav Raj Kesarwani on bail  
represented by Pt. Sanjeet Vats Advocate  
Accused Deepak Chaurasiya is not present represented by Pt. Sanjeet  
Vats Advocate  
Accused Sohail on bail represented by Shri Aditya Jaiswal, Shri Nipun  
Katyal and Shri Sandeep Jaiswal Advocate

Accused Deepak Chaurasiya is not present. However, an application for his exemption from personal appearance has been filed by his counsel. It has been stated that applicants-accused Deepak Chaurasiya is not present today as applicant-accused Deepak Chaurasiya was rushed to hospital in an emergency as his blood sugar level dropped to the critical levels. It is submitted that due to his serious health condition he could not appear before the Court today.

Heard.

The application for personal exemption moved by the accused Deepak Chaurasiya perused. The application is neither supported by any medical certificate nor by any affidavit of applicant-accused or his counsel. This is second application for personal exemption moved by accused. Earlier was moved on 23.09.2022. It appears that applicant-accused is intentionally avoiding his presence before the court therefore no ground is made out to allow the exemption application and same stands dismissed.

The bail of the applicant-accused Deepak Chaurasiya is cancelled. His bail bond and surety bond are canceled and forfeited to the State. Warrant of arrest against accused Deepak Chaurasiya be issued for **21.11.2022**. Notice to his surety under Section 446 Cr.P.C. and his identifier be also issued for the date fixed.

Case called several times since morning. Accused Lalit Singh is not present. Waited sufficiently. It is 12.45 PM. No more wait is justified. Hence, bail of the accused Lalit Singh stands canceled and the bail bonds and surety bonds furnished by him are forfeited to the State. Warrant of arrest against accused Lalit Singh be issued for **21.11.2022**. Notice to his surety under Section 446 Cr.P.C. and his identifier be also issued for the date fixed.